

**Central Administrative Tribunal
Principal Bench, New Delhi**



O.A. No. 752/2021

Wednesday, this the 07th day of April, 2021

(Through Video Conferencing)

Hon'ble Mr. Mohd. Jamshed, Member (A)

Mahaveer,
Son of Late Sh. Chaman Lal
R/o B-643, Gautam Puri,
Phase-2, Badarpur,
New Delhi-44

..Applicant

(Mr. Amit Sarkar, Advocate)

Versus

E.D.M.C
Through it's Commissioner
419, Udyog Sadan,
Patparganj Industrial Area,
Patparganj, New Delhi.

..Respondents

(Mr. R.K Jain, Advocate)

ORDER (ORAL)

At the outset, learned counsel for the applicant submits that the applicant's representation dated 04.10.2019 has not yet been considered and decided. He further submits that the applicant will be satisfied, if his representation dated 04.10.2019 is considered and decided in a time bound manner.



2. Accordingly, the respondents are directed to consider and decide the representation of the applicant dated 04.10.2019, regarding releasing of various dues of his father and a detailed reply be furnished to the applicant by the respondents within a period of two months from the date of receipt of a copy of this order. The OA is disposed of in the aforesaid terms. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

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